

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [TOPSGRUP SERVICES AND SOLUTIONS LIMITED]

Relevant Particulars		
1	Name of corporate debtor	Topsgrup Services and Solutions Limited
2	Date of incorporation of corporate debtor	01 st June,1982
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies (Mumbai) under the Companies Act,1956
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74920MH1982PLC027283
5	Address of the registered office and principal office (if any) of corporate debtor	5, Royal Palms Golf & Country Club, Aarey Milk Colony, Goregaon (E) Mumbai 400065
6	Insolvency commencement date in respect of corporate debtor	*19 th February,2021
7	Estimated date of closure of insolvency resolution process	18 th August,2021
8	Name and registration number of the insolvency professional acting as interim resolution professional	Rajendra K. Bhuta IBBI/IPA-001/IP-P00141/2017-18/10305
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1207, Yogi Paradise, Yogi Nagar, Borivali (West), Mumbai - 400092 rkbhuta@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	303, Raghuvir Tower, Chamunda Circle, Borivali (West), Mumbai – 400092 Email: topsgrup.ip@gmail.com
11.	Last date for submission of claims	10 th March,2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	Relevant Forms and Details of authorized representatives are available at:	Weblink: http://www.ibbi.gov.in/downloadform.html Physical Address: as specified in point 9

*order received on 22nd February,2021

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the [name **Topsgrup Services and Solutions Limited**] on **19th February,2021**

The creditors of [**Topsgrup Services and Solutions Limited**], are hereby called upon to submit their claims with proof on or before [10th March,2021] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional :

Rajendra Karanmal Bhuta

Reg.No. IBBI/IPA-001/IP-P00141/2017-18/10305

Date and Place: 22nd February,2021 , Mumbai